

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18177/2005

(From the judgement and order dated 27/07/2005 in WP No. 1565/2005 of The
HIGH COURT OF MADRAS)

M/S. TRANSCORE

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With appln. for exemption from filing c/c of the impugned Judgment, permission
to file addl.documents and prayer for interim relief and office report)

WITH SLP(C) NO. 18281 of 2005

(With prayer for interim relief and office report)

Date: 20/02/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s) Mr.K.V. Viswanathan, Adv.

Mr.Atul Kumar Sinha, Adv.

Mr. Devendra Singh,Adv.

Mr.L. Nageshwar Rao, ASG

Mr.Gautam Awasthi, Adv.

Mr. D. Mahesh Babu, Adv.

For Respondent(s) Mr.K.N. Balgopal, Adv.

Mr. Ajit Pudussery,Adv.

Mr. Himanshu Munshi, Adv.

for intervenor:

Mr.Arun Jaitley, Sr.Adv.

Ms.Nina Gupta, Adv.

Ms.Meha Kiran, Adv.

Ms.Akaksha, Adv.

Ms.Bina Gupta, Adv.

UPON hearing counsel the Court made the following

O R D E R

iling rejoinder

Three weeks' time is granted for f

affidavit.

(Usha Bhardwaj)

Court Master

(Madhu Saxena)

Court Master